

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHAH GROUP BUILDERS & INFRAPROJECTS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHAH GROUP BUILDERS & INFRAPROJECTS LIMITED
2.	Date of incorporation of corporate debtor	26/12/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202MH2007PLC177072
5.	Address of the registered office and principal office (if any) of corporate debtor	323-329, ARENJA CORNER, SECTOR 17, PLOT NO 71, VASHI, NAVI MUMBAI NAVI MUMBAI MH 400705 IN
6.	Insolvency commencement date in respect of corporate debtor	06/06/2022
7.	Estimated date of closure of insolvency resolution process	03/12/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Manish Jain Registration No.: IBBI/IPA-001/IP-P00582/2017-2018/11023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	CA Manish Jain Manish Mahavir & Co. 2B, Grant Lane , Room No.303, 3 rd floor, Bajrang Kunj, Kolkata-700012. manishmahavir@gmail.com 9830248684/ 8582806221
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CA Manish Jain Manish Mahavir & Co. 2B, Grant Lane , Room No.303, 3 rd floor, Bajrang Kunj, Kolkata-700012. corp.shahgroupbuilders@gmail.com manishmahavir@gmail.com
11.	Last date for submission of claims	20/06/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Nil
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Nil

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SHAH GROUP BUILDERS & INFRAPROJECTS LIMITED** on **06.06.2022**.

The creditors of **SHAH GROUP BUILDERS & INFRAPROJECTS LIMITED**, are hereby called upon to submit their claims with proof on or before 20/06/2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 08/06/2022

Place: Kolkata



CA Manish Jain

IBBI/IPA-001/IP-P00582/2017-2018/11023
2B, Grant Lane, Room No.303, 3rd floor Bajrang Kunj, Kolkata-700012